



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



Indian Banks' Association

Insolvency and Bankruptcy Board of India

in association with

Indian Banks' Association

organises

Webinar on

"Prepackaged insolvency resolution process for MSMEs"

9th June, 2021

The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 has been promulgated on 4th April, 2021, introducing prepackaged insolvency resolution process for corporate persons classified as micro, small and medium enterprises (MSME). It aims to provide an efficient alternative insolvency resolution process for MSME sector, ensuring quicker, cost effective and value maximizing outcomes for all stakeholders, in a manner which is least disruptive to the continuity of their businesses and which preserves jobs.

Eminent policy makers, bankers and insolvency professionals will discuss the rationale, implications and implementation of the provisions of the framework as also address the issues raised by the participants.

DELEGATES

This webinar is intended for top management and senior level officers (DGM and above) of Scheduled Commercial Banks, who are primary decision makers under the framework.

NOMINATION AND REGISTRATION

There is no registration fee for the webinar. However, the invitee organisations need to nominate delegates for the Webinar and confirm their participation, in advance, to the Indian Banks Association by registering at the link given below by 7th June, 2021.

[Registration Link](#)

For any further information/clarification, please write to:

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